

Ch. 184188
A 1760/97

28.6.98.

Ch. has been dismissed
as foreman by a B of
Hawal - re. chairman & member
Shri. R.K. Shroff, MCA. on 29/6
June, 98.

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 184/1999
in
O.A. NO. 1760/1997

New Delhi, the 29th day of June, 1999.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Harish Chander S/O M. Lal,
R/O H.No.G-7, Jagatpuri,
Shahdara, Delhi. ... Petitioner
(By Shri S. K. Gupta, Advocate)

-versus-

1. Umesh Sehgal,
Chief Secretary,
5, Sham Nath Marg,
New Delhi.
2. S. K. Dheri,
Chief Fire Officer,
Delhi Fire Service (Hqrs.),
Connaught Lane,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri R. K. Ahooja, AM :

Applicants had come before the Tribunal in the abovementioned O.A. aggrieved by the decision of the respondents to hold the DPC for filling up the vacancies of Assistant Wireless Officers in accordance with the revised recruitment rules prepared by the respondents. The contention of the applicants in the O.A. was that the vacancies should be filled up in accordance with the existing recruitment rules. The O.A. was allowed with a direction to the respondents to hold selections for filling up the existing vacancies in accordance with the recruitment rules already in force.

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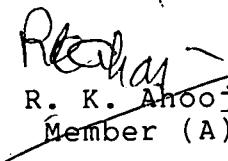
(12)

2. The petitioner/applicant in this contempt petition submits that the respondents have taken no action so far to fill up the post even though they were so directed by the order of the Tribunal in O.A. No. 1760/97.

3. We have heard Shri S. K. Gupta, learned counsel for the applicant. We find that as no action has been taken by the respondents for filling up the post, it cannot be said at this stage that they have not applied the existing recruitment rules in respect of the vacancies which had become available prior to the amendment of the said rules, if carried over. The contempt petition is, therefore, premature.

4. In view of this position, we find no basis to initiate contempt proceedings against the respondents. The petition is summarily dismissed as premature.


(K. M. Agarwal)
Chairman


(R. K. Ahooja)
Member (A)

/as/